

**IN THE INCOME TAX APPELLATE TRIBUNAL
"C" BENCH MUMBAI**

**BEFORE HON'BLE SHRI SANDEEP GOSAIN, JUDICIAL MEMBER &
HON'BLE SHRI PRABHASH SHANKAR, ACCOUNTANT MEMBER**

**ITA No. 6149/Mum/2024
(Assessment Year: 2017-18)**

Classic Corporation Office No. 46, Commercial Chambers, GM Road, Mohd. Ali Road, Mumbai – 400 003.	Vs.	ACIT, CC-4(4) Room No. 1922, 19 th Floor, Air India Bldg, Nariman Point, Mumbai.
PAN/GIR No. AAHFC0128J		
(Applicant)		(Respondent)

Assessee by	Shri Bhavik Chheda
Revenue by	Shri Mahesh Pamnani, Sr. DR

Date of Hearing	19.02.2025
Date of Pronouncement	19.02.2025

आदेश / ORDER

PER SANDEEP GOSAIN, JM:

The present appeal has been filed by the assessee challenging the impugned order 30.09.2024 passed u/s 250 of the Income Tax Act, 1961 ('the Act'), by the National Faceless Appeal Centre, Delhi (NFAC) for the assessment year 2017-18.

2. An application for seeking withdrawal of present appeal moved by the Ld. AR mentioning that the assessee has voluntarily opted the '***Vivad-se-Sishwas, 2024***

Scheme' and has filed the declaration in Form No. 1. Considering the contents of the present application the same stands allowed and the appeal filed by the assessee stands dismissed as withdrawn.

3. In the result the appeal filed by the assessee is dismissed.

Order pronounced in the open court on 19.02.2025.

Sd/-
(PRABHASH SHANKAR)
(ACCOUNTANT MEMBER)

Sd/-
(SANDEEP GOSAIN)
JUDICIAL MEMBER

Mumbai, Dated 19/02/2025

KRK, PS

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / The CIT(A)
4. आयकर आयुक्त (अपील) / Concerned CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुम्बई / DR, ITAT, Mumbai
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

1.

उप/सहायक पंजीकार (Asst. Registrar)
आयकर अपीलीय अधिकरण, मुम्बई / ITAT, Mumbai